

SPECIAL BENCH  
COURT - II

S-1

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/18(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> FEBRUARY 2024, 02:30 P.M**

IN THE MATTER OF	AME INFRALOGISTICS PRIVATE LIMITED VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Operational Creditor  
Mr. Niladri Bhattacharjee, Adv. ]  
Ms. Priyanka Kundu, Adv. ]

**ORDER**

1. Learned Counsel for the Operational Creditor present.
2. Registry is directed to issue notice to the Corporate Debtor by way of speed post and by e-mail and place the tracking information on record.
3. It is also directed to the Corporate Debtor to file reply affidavit within a period of two weeks
4. List this matter on **15<sup>th</sup> March, 2024**.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)